1402

राकेट भ-उपग्रह

- ६६. श्री नवाब सिंह चौहान : क्या शिक्षा तथा बैज्ञानिक गवेबगा मंत्री यह बताने की कपा करेंगे कि र
- (क) राष्ट्रीय भौतिक ग्रनमंत्रानशाला ने रूस द्वारा पिछले ग्रक्तबर मास मे छोडे गये राकेट भ-उपग्रह के बारे में क्या क्या जानकारी प्राप्त की है ग्रीर कितने समय तक वह इसके संकेतो को रिकार्ड कर सके. भौर
- (ख) इस सम्बन्ध मे ग्रनस्थानशाला का प्रतिबंदन क्या है?

† [ROCKET SATELLITE

- 66. SHRI NAWAB SINGH CHAU-HAN. Will the Minister of Educa-TION AND SCIENTIFIC RESEARCH be pleased to state:
- (a) what information has collected by the National Physical Laboratory about the rocket satellite launched by Russia in October last and for how long they were able to record its signals: and
- (b) what is the report of the Laboratory about it?}

शिक्षा तथा वैज्ञानिक गवेषमा मंत्री (मीलाना भ्रवन कलाम भ्राजाद) (क) तथा (ख). "बीप" के कुछ मकेत रिकाई किये थे परन्तु कोड का ज्ञान न होने के कारण, निरीक्षण कार्य रोक दिया गया ग्रौर कोई विवरण संग्रहीत न किया जा सका।

†[THE MINISTER OF EDUCATION AND SCIENTIFIC RESEARCH (MAU-LANA ABUL KALAM AZAD): (a) and (b). Some records of the 'beep' signals were made but as the code was the observations were not known. discontinued and no report could be compiled.]

केरल जिल्ला विश्लेषक का किरोध करने के लिये केरल से प्रतिनिधिसंहल

- ६७ श्री नवाब सिंह चौहान : क्या शिक्षा तथा वैज्ञानिक गवेबरूग संश्री यह बताने की कपा करेगे कि :
- (क) क्या यह सच है कि श्रक्तूबर, १६५७ के प्रथम सप्ताह में केरल राज्य का एक प्रतिनिधिमंदल केरल अरकार के जिला विधेयक के विरोध में जिला मंत्री से मिला वा : ग्रीर
- (ख) यदि हा. तो उसने क्या विचार प्रकट किथे व सरकार ने उस सम्बन्ध में क्या कार्यवाही की ?
- † [KERALA DEPUTATION AGAINST EDUCATION BILL OF KHRALA
- 67 SHRI NAWAB SINGH CHAU-HAN. Will the Minister of EDUCATION AND SCIENTIFIC RESEARCH be pleased to state:
- (a) whether it is a fact that deputation from the Kerala State waited on the Education Minister in the 1st week of October 1957 to protest against the Education Bill of the Kerala Government; and
- (b) if so, what views were expressed by them and what action Government have taken in the matter?!

शिक्षा तथा वैज्ञानिक गवेष्यमा मन्नालय के राज्य मत्री (डा॰ के॰ एल॰ श्रीमाली): (क) तथा (ख). हा, केरल राज्य का एक प्रतिनिधिमडल, अक्तबर के पहले मध्याह मे जिक्षा मंत्री से मिला था और उसने केरल सरकार के शिक्षा बिल के विरुद्ध एक याचिका पेश की थी। वह याचिका सरकार के विचाराधीन है।

† THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION AND SCIENTIFIC RESEARCH (Dr. K. L. SHRIMALI): (a) and (b). Yes, a deputation from the Kerala State met the 1403

Education Minister in the first week of October and submitted a memorial in protest against the Education Bill of the Kerala Government. The memorial is under consideration of Government.]

PAPERS LAID ON THE TABLE

STATEMENTS SHOWING ACTION TAKEN BY THE GOVERNMENT ON VARIOUS ASSUR-ANCES, PROMISES AND UNDERTAKINGS

THE DEPUTY MINISTER OF HOME AFFAIRS (SHRIMATI VIOLET ALVA): Sir, on behalf of Mr. A. K. Sen, I beg to lay on the Table the following statements showing the action taken by the Government on the various assurances, promises and undertakings given during the sessions shown against each:—

- (i) Statement No. II—Eighteenth Session, 1957.
- (ii) Statement No. IV—Seventeenth Session, 1957.
- (iii) Statement No. XIV.—Thirteenth Session, 1956.

[See Appendix XIX, Annexure Nos. 33 to 35 for (i) to (iii).]

REPORT OF THE REHABILITATION FINANCE ADMINISTRATION

THE DEPUTY MINISTER OF FIN-ANCE (SHRI B. R. BHAGAT): Sir, I beg to lay on the Table, under subsection (2) of section 18 of the Rehabilitation Finance Administration Act, 1948, a copy of the Report of the Rehabilitation Finance Administration for the half year ended the 30th June, 1957. [Placed in Library. See No. LT-404/57.]

NOTIFICATION PUBLISHING AMENDMENTS IN THE ALL INDIA SERVICES (PROVIDENT FUND) RULES, 1955

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to lay on the Table, under sub-section (2) of sec-

tion 3 of the All India Services Act, 1951, a copy of the Ministry of Home Affairs Notification S.R.O. No. 3701, dated the 14th November, 1957, publishing certain amendments in the All India Services (Provident Fund) Rules, 1955. [Placed in Library. See No. LT-399/57.]

THE NAVY BILL, 1957-continued.

SHRI MAHABIR PRASAD Pradesh): Mr. Chairman, yesterday I was referring to the 'petty officers'. It has been suggested in one of the amendments that the words, 'pettv officer', and the 'Chief petty officer'. be substituted by the words, 'junior officer' and 'Chief junior officer'. In the Navy, acting sub-lieutenants, suolieutenants and lieutenants are regarded as junior officers, and if the suggested change is accepted, it will create confusion, and therefore, I would request the House to keep these words as they are.

Now, Sir, in one of the speeches objection has been taken about the purchase of the aircraft carrier. Well, if not for offence, for defence all kinds of weapons are necessary, and aircraft carrier is one of the necessary things. Besides the aircraft carrier our Navy is short of so many modern equipments. For example, our coast is 4,000 miles long but we have very few survey ships, and one survey ship takes about a year to survey 20 to 25 miles of the coastline. Now, with the present number of survey ships it will take a long time to survey the entire coast and it is very necessary to have these surveys periodically to know about the conditions of the coast. Therefore, more survey ships are also necessary for the Navy Similarly we do not have modern destroyers. Those are also a necessity, but that is the subject-matter of a different debate.

Now it has been pleaded that the ratio of promotion from ratings to officers be fixed at 33 1/3 per cent. The basic education of the ratings is